

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 1.

C.P. (IB)/152(MB)2018

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **22.07.2024**

NAME OF THE PARTIES: **Grim Tech Projects India Pvt Ltd**

Vs

Gammon Engineers and Contractors

Private Limited

For OC : Adv. D. Banerji i/b Sapana Rachure

For CD : Adv. Aman Kacheria a/w Adv. Grishma Mahatme, Adv. Mahima Shah i/b Agarwal & Dhanuka Legal

Section 9 of IBC

ORDER

1. When the matter is taken up for final hearing, Counsel for CD submits that there is a genuine offer from his client for settlement without prejudice to the present matter. The CD's client, who is present in the Court, conveyed his willingness for settlement to his Counsel proposing to pay Rs. 1.5 crores in 10 installments starting from 31.08.2024 through RTGS.
2. Counsel for OC submits that he is yet to take instructions from his client regarding the CD's settlement proposal. For **reporting final settlement/hearing, list on 23.07.2024.**
3. If this settlement fails, the matter will be heard and taken for disposal.

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
(AJ)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)